

ITEM NO.30

COURT NO.6

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 7636-7637/2022

ST. STEPHENS COLLEGE

Appellant(s)

VERSUS

UNIVERSITY OF DELHI & ANR.

Respondent(s)

(IA No. 146355/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 19-10-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Appellant(s) Mr. Kapil Sibal, Sr. Adv.
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Ms. Aprajita Jamwal, Adv.
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For Respondent(s) Mr. Tushar Mehta, Solicitor General
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Ms. Aparna Arun, Adv.
Ms. Komal Aggarwal, Adv.
Mr. Hardik Rupal, Adv.
Ms. V. Bhawani, Adv.
Mr. Aakash Pathak, Adv.
Mr. Nishank Tripathi, Adv.
Ms. Harshita Sukhija, Adv.
Mr. Akash Kishore, Adv.
Mr. Ojaswa Pathak, Adv.
Ms. Damini Garg, Adv.
Mr. Raman Yadav, Adv.
Mr. Prashant Rawat, Adv.
Mr. Nring Chamwibo Zeliang, Adv.
Mr. Akash Vajpai, Adv.

Ms. Gauraan, Adv.
Mr. Navin Kumar Sehrawat, Adv.
Mr. Ashish Sharma, Adv.
Mr. Vishnu Kant, AOR
Mr. Mohinder Jit Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have heard the learned counsel for the parties for quite some time for grant of interim relief, as prayed for by the appellant and after going through the Judgment in *St. Stephen's College Vs. University of Delhi* (1992) 1 SCC 558 and the fact that it is the first time when Entrance Test(CUET) has been introduced by the University of Delhi for the purpose of admission to various colleges for undergraduate courses, including the petitioner-institution, protecting their rights as a minority institution under Article 30 of the Constitution of India, a question raised for consideration is as to whether the admissions to the open category seats could be made purely on the basis of CUET qualifying test or in addition to it, a discretion has to be left with the college/institution for conducting interviews for the purposes of preparing the final list for admission against the open category seats in an aided minority institution (petitioner).

After taking into consideration the Judgment impugned before us, we find no reason at this stage to stay the operation of the impugned Judgment. Consequently, the prayer for interim relief, as prayed for, is rejected. However, the admission process shall remain subject to the final outcome of the appeals.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(MATHEW ABRAHAM)
COURT MASTER